

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi-110066

Date of Hearing/Decision 20.04.2017

Appeal No.ST/52375/2016(SM)

(Arising out of Order-in-Appeal No.BHO-EXCUS-001-APP-17-16-17 dated 02.05.2016 passes by the Commissioner, Bhopal)

Hari Enterprices

Appellant

v/s

CCE Bhopal

Respondent

Appearance

None present Advocate : from the Appellant

Shri G.R. Singh, DR : from the Respondent

Coram: Hon'ble Sh Ashok K Arya, Member(Technical)

Final Order No.53016/2017

Per Ashok K Arya:

Shri G.R. Singh, Id DR appeared for the respondent-Revenue. Neither anybody appeared on behalf of the Appellant-assessee nor any adjournment application is filed. The appeal was posted number of times for hearing earlier also but the Appellant never appeared on those occasions. It indicates that the Appellant assessee is not interested in pursuing the appeal.

2. It may be mentioned that as per maxim, VIALATIBUS ET NON DOREMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. Therefore, there is no option but to dismiss the appeal for default.

(Dictated & pronounced in open Court)

(Ashok K Arya)
Member(Technical)

MT